

**IN THE INCOME TAX APPELLATE TRIBUNAL
VISAKHAPATNAM BENCH, VISAKHAPATNAM**

**BEFORE SHRI V. DURGA RAO, HON'BLE JUDICIAL MEMBER &
SHRI D.S. SUNDER SINGH, HON'BLE ACCOUNTANT MEMBER**

**ITA No. 24/VIZ/2017
(Asst. Year : 2010-11)**

Vadapalli Madhu Varma,
C/o T. Chaitanya Kumar, Adv.,
Flat No. 102, Gowri Apartments,
URDU Hall Lane, Himayathnagar,
Hyderabad.

vs. ITO, Ward-2,
Bhimavaram.

PAN No. ATIPM 5130 E
(Appellant)

(Respondent)

Assessee by : Shri T. Chaitanya Kumar, Adv.
Department By : Shri D.V. Subba Rao, Sr. DR

Date of hearing : 24/01/2019.
Date of pronouncement : 25/01/2019.

ORDER

PER V. DURGA RAO, JUDICIAL MEMBER

This is an appeal filed by the assessee against the order of Id.CIT (A), Gulbarga, dated 23/11/2016 for the A.Y. 2010-11.

2. When this appeal is taken up for hearing, learned counsel for the assessee has submitted that he may be permitted to withdraw the appeal. Departmental Representative has not raised any objection. In view of the request made by the assessee, this appeal is dismissed as withdrawn.

3. In the result, appeal of the assessee is dismissed as withdrawn.

Order Pronounced in open Court on this 25th day of Jan., 2019.

Sd/-
(D.S. SUNDER SINGH)
Accountant Member

sd/-
(V. DURGA RAO)
Judicial Member

Dated : 25th January, 2019.

vr/-

Copy to:

1. *The Assessee- Vadapalli Madhu Varma, C/o T. Chaitanya Kumar, Adv., Flat No. 102, Gowri Apartments, URDU Hall Lane, Himayathnagar, Hyderabad.*
2. *The Revenue – ITO, Ward-2, Bhimavaram.*
3. *The Pr.CIT, Gulbarga.*
4. *The CIT(A), Gulbarga.*
5. *The D.R., Visakhapatnam.*
6. *Guard file.*

By order

(VUKKEM RAMBABU)
Sr.PS, ITAT, Vizag.

